

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**MONDAY, THE TWENTY FIRST DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 2169 OF 2021**

**Between:**

1. Parsagani naga usharani, D/o. Parsagani Bhupathi Rao, Aged about 19 years, Occ: Student, R/ o. 2-86, Singarayapalem, Khammam ,T. S-507165
2. Devulapalli Sai Sarwani, D/o: Devulapalli Kameswara Rao, Age 19 years, Occ: Student, R/o, 6-138, Pendurthi Visakhapatnam,A.P-531173.
3. Urooj Maheen, D/o: Md. Shuja Uddin, Age 20 years, Occ Student, R/o, 3-9/1/3, Raidurga, Golconda, Hyderabad,T.S-500008.

**...PETITIONERS**

**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences,, represented by its Registrar, Warangal

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioners for Left Over /Stray Vacancy Seat for admission into BDS Degree / Diploma courses for the academic year, 2020-21 under B and C/NRI Category Management Quota, as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioners to upload application for Left Over /Stray Vacancy Seat for admission into BDS Degree /Diploma and BDS courses under B and C/NRI Category Management Quota for the academic year 2020-21.

**IA NO: 1 OF 2021**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioners to upload application in the online for Left Over / Stray Vacancy Seat for admission into BDS Degree/ Diploma and BDS courses under B & C/NRI Category Management Quota for the academic year 2020-21, pending disposal of the main Writ Petition.

**Counsel for the Petitioners: SRI ABDUL KABEER**

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC FOR KALOJI NARAYANARAO UNIVERSITY OF HEALTH SCIENCES**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.2169 of 2021**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Abdul Kabeer, learned counsel for the petitioners.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. Learned counsel for the petitioners submits that the issue involved in the Writ Petition has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- P. CH. NAGABHUSHAMBA  
ASSISTANT REGISTRAR**

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**SECTION OFFICER**

To,

1. One CC to Sri Abdul Kabeer, Advocate [OPUC]
2. One CC to Sri A. Prabhakar Rao, SC for Kaloji Narayana Rao University of Health Sciences[OPUC]
3. Two CCs to GP for Medical Health Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CD Copies

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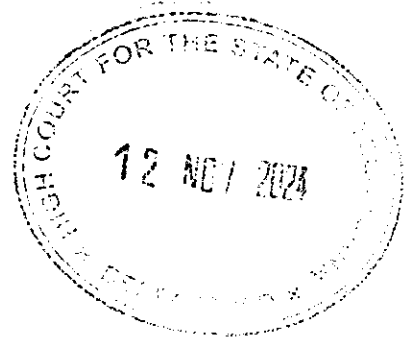
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HIGH COURT

DATED:21/10/2024

ORDER

WP.No.2169 of 2021



DISMISSING THE WRIT PETITION AS  
INFRACTUOUS  
WITHOUT COSTS.

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29/10/24